

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3131  
ANSWERED ON:13.08.2003  
TRANSGRESSION OF LAC BY CHINA  
MOHAN RAWALE

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether the Chinese army transgressed the LAC recently;
- (b) if so, the facts of the said matter; and
- (c) the details of the action taken by the Government to curb such intrusion in future?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI VINOD KHANNA)

(a) to (c): The resolution of the boundary question between India and China is outstanding. The two sides also have differences in perception of the Line of Actual Control (LAC) in the India-China border areas. Both sides carry out patrolling activity in the India-China border areas. Transgressions of the LAC are taken up through diplomatic channels and at border personnel meetings/ flag meetings.

India and China seek a fair, reasonable and mutually acceptable settlement of the boundary question through peaceful consultations. An Agreement on the Maintenance of Peace and Tranquility along the Line of Actual Control in the India-China Border Areas was signed in 1993 and a second Agreement on Confidence Building Measures in the Military Field along the Line of Actual Control in the India-China Border Areas was signed in 1996. These two agreements provide an institutional framework for the maintenance of peace and tranquility in the border areas.

During Prime Minister's visit to China in June 2003, it was agreed that pending an ultimate boundary settlement, the two countries would work together to maintain peace and tranquility in their border areas, and continue to implement the agreements signed for this purpose, including the clarification of the LAC.

Government remains vigilant and takes all necessary and appropriate measures to safeguard the sovereignty, territorial integrity and security of India.